

DIVISION BENCH

ITEM NO.103

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA NO.546/2023 IN CP (IB) No.30/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 23rd July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	AKASA FINANCE LIMITED V/S SKI AND SNOW RESORTS PRIVATE LIMITED
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Taru Saxena, Adv. for *: For the Financial Creditor*

Sh. Amit Kumar Jha, Sh. Abhimanyu Gupta,
Sh. Kishan Kumar, Sh. Harsh Jaiswal,
Sh. Ankur Kumar Yadav, Sh. Amarylis Jalla,
& Sh. Ajit Kumar Jha, Advs.

Ms. Kajol Kumar, Adv. *: For the Corporate Debtor*

ORDER

Ld. Counsels representing the parties are present through VC.

1. At the request of the Ld. Counsel, Ms. Taru Saxena representing the Financial Creditor in view of the fact that the learned arguing counsel is not available today, let the matter be adjourned for final hearing on 13th August, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

23rd July, 2024

Kavya Prakash Srivastava
(Stenographer)